

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 59 of 2021
(Under section 61 of the Insolvency and Bankruptcy Code 2016)

((Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018
by the Hon'ble National Company Law Tribunal, Hyderabad Bench)

In the matter of:

MATHUKUMILLI SRI PATTABHI RAMA RAO
6-3-251/4A, BALAPURA, BACKSIDE GVK MALL
BANJARA HILLS
HYDERABAD 500 034

... APPELLANT

VERSUS

1. M / S VBC INDUSTRIES LIMITED
THROUGH RESOLUTION PROFEESIONAL
6-2913/914, III FLOOR PROGRESSIVE TOWERS
KHAIRATABAD HYDERABAD
TELANGANA 500 004

2. COMMITTEE OF CREDITORS
REPRESENTED THROUGH M/S IFCI LIMITED
IFCI TOWERS, 61 NEHRU PLACE NEW DELHI – 110 019
ALSO AT
8TH FLOOR TARAMANDAL COMPLEX
SAIFABAD, HYDERABAD

3. M / S KAMINI METALLIKS PRIVATE LIMITED
SY NO. 372. CHANDAPUR VILLAGE
HATNOORA MANDAL
MEDAK, TELANGANA 502 296

... RESPONDENTS

Present :

For Appellant : Mr.Shruti Munjal

For Respondent No.1 : Mr. Mr.Ankul Kandelwal,
Mr.Himanshu Handa, Advocates and
Mr.T.S.N.Raja, PCMA

For Respondent No.2 : Mr.Som Raj Choudhury,
Ms.Shrutee Aradhana , (CoC)
Ms.Shewata Shalini,
Ms.Trina Tejaswini Advocates

For Prudent ARC Ltd. : Mr.Sumesh Dhawan,
Ms.Vatsala Kal, Advocates

ORDER

(VIRTUAL MODE)

Counter of Respondent No.3, was already filed. For filing of Counter of Respondent No1 and 2, the matter is adjourned to 19.4.2021.

2. The Office of the Registry is directed to the 'List' the matter before the Hon'ble Bench in which the Hon'ble Member Shri V.P.Singh, Member (Technical) is not a part of it, ofcourse, after obtaining necessary administrative orders from the Hon'ble Acting Chair Person, Principal Bench, NCLAT, New Delhi.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P. Singh]
Member (Judicial)***

25.3.2021

HR